

"CENTRAL ADMINISTRATIVE TRIBUNAL"
PRINCIPAL BENCH
NEW DELHI

(B)

R.A. No.197/92 in D.A. No.1037/91 Date of decision 28-7-93

Shri Baij Nath Ram V/s Union of India & Others.

Present :- Sh.K.N.Nagpal, counsel for the petitioner in R.A.No.197/92 in OA No.1037/91.

JUDGEMENT (ORAL)

By this Review Application, the petitioner prays for reviewing the final order passed by Bench of this Tribunal on 12-7-91 in D.A. No.1037/91. The petitioner has also filed MP No. 1632/92 containing prayer for condonation of delay for filing the Review Application. The grounds taken in this M.P. are that counsel for the applicant, Sh. Devashekhar had not advised the applicant for Review of the order of the Tribunal. The Tribunal can condone the delay in filing the R.A. if sufficient cause is shown. Ignorance of Law or wrong advice by the counsel, are not sufficient causes. Hence this M.P. containing prayer for condonation of delay is rejected.

However we have heard the learned counsel on merit. We proceed to decide this R.A. on merit also. The order dated 12-7-91 indicates that the applicant was found guilty of suppressing material facts and had not come with clean hands before the Tribunal. This finding of the Bench was just and was based upon the facts of case. Hence this R.A. has no merit. It is, therefore, dismissed with Rs 100/- as cost of this R.A. to the Respondents.

I.P.Gupta
(I.P.GUPTA)
MEMBER(A)

Ram Pal Singh
(RAM PAL SINGH)
VICE CHAIRMAN (J)